

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B': NEW DELHI  
(Through Video Conferencing)  
BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.4790 to 4792/Del/2017  
Assessment Year : 2002-03 to 2004-05**

**Ram Avtar Singhal,  
125, Gagan Vihar,  
Delhi-110051  
PAN-AQKPS2374M**

**Vs. ITO,  
Ward-59(3),  
New Delhi**

(Appellant)

(Respondent)

Appellant by : Sh. Deep Chand Gora, CA  
Respondent by : Sh. R. K. Gupta, Sr. DR  
Date of hearing : **30.04.2021**  
Date of pronouncement : **30.04.2021**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2002-03 to 2004-05 are directed against the order of learned CIT(A)-37, New Delhi, dated 21.06.2017.

2. The learned counsel for the assessee, vide its letter, received through email, dated 23.04.2021, has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in all the appeals.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the open Court in the presence of both the sides on conclusion of Virtual Hearing on 30<sup>th</sup> April, 2021.

**Sd/-**

**(KUL BHARAT)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi